

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).1091/2004  
(From the judgement and order dated 24/07/2000 in GA No. 1984/2000 of The HIGH COURT OF CALCUTTA)

ANIL KUMAR SAHOO

Petitioner(s)

VERSUS

LILABATI SAHOO & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP,c/delay in refiling SLP and office report )

Date: 18/02/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Mr. Ranjan Mukherjee,Adv.

For Respondent(s) Mr. Parijat Sinha,Adv.

Ms.Reshmi Rea Sinha,Adv.

Mr.S.C.Ghosh,Adv.

Mr.Snehasish Mukherjee, Adv.

Mr.Rajiv Nanda, Adv.

Mr. B.V. Balaram Das ,Adv

Mr. Navin Chawla ,Adv

Mr. Sharath Sampath, Adv.

UPON hearing counsel the Court made the following  
ORDER

It is stated by Mr. Ranjan Mukherjee, learned counsel for the petitioner that so far as grant of licence in petroleum product is concerned, in view of the fact that the respondent-Government Company has surrendered and/or going to surrender in near future its depot at Belda, this special leave petition is not being pressed. So far as the grant of licence in respect of kerosene is concerned, put up after two weeks.

Mr. Parijat Sinha, learned counsel to seek instructions in the matter in the meantime.

[ Meenu Sethi ]  
Court Master

[ Pushap Lata Bhardwaj ]  
Court Master